

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**
REGIONAL BENCH – COURT NO.2

Excise Appeal No. 76160 of 2019

(Arising out of Order-in-Appeal No. COMMR/BBSR/CE/01/2019 dated 29.01.2019 passed by Commissioner of Central Excise (Appeal-I), Kolkata).

M/s Indian Oil Corporation Limited,
Paradip Refinery P.O.- Jhimini; VIL: Kujanga,
Dist.-Jagatsinghpur, Odisha. Pin-754141.

...Appellant

VERSUS

Commissioner of CGST & Central Excise, BBSR,
C.R. Building Rajaswa Vihar, Bhubneswar-751007 Odisha.

...Respondent

..
APPEARANCE :

None, for the Appellant

Shri K. Chowdhury, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR. K. ANPAZHAKAN MEMBER (TECHNICAL)

FINAL ORDER No.....76012/2023

DATE OF HEARING : 04.07.2023

DATE OF DECISION : 04.07.2023

PER BENCH :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-
(Ashok Jindal)
Member (Judicial)

Sd/-
(K. Anpazhakan)
Member (Technical)

T.K.